

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH**

(IB)-01(PB)/2017

IN THE MATTER OF:

Rave Scans Private Limited

.... **APPLICANT / PETITIONER**

SECTION:

Under Section 10 of Insolvency & Bankruptcy Code, 2016

Order delivered on 24.01.2018

Coram:

**R. VARADHARAJAN
HON'BLE MEMBER (JUDICIAL)**

**S. K. MOHAPATRA
HON'BLE MEMBER (TECHINCAL)**

PRESENTS:

For the APPLICANT

:- Mr. Rkaesh Kumar, Ms. Preeti Kashyap and Ms. Chetana Advocates
Mr. Sumesh Dhawan and Ms. Tannya Baranwa, Advcotes for Resolution Applicant.

Mr. Parinay T. Vasandani, Advocate for Non application No. 6

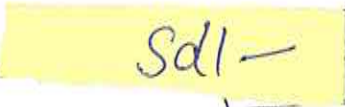
For the IOB

:- Mr. R. Suresh, Chief Regional Manager,

ORDER

Ld. Resolution Professional in relation to the Corporate Debtor appointed by this tribunal as well as learned counsel for Resolution Applicant Mr. Rahul Jain is present. In compliance with the direction dated 22.1.2018, Mr. R. Suresh Chief Regional Manager of Indian Overseas Bank who is representing the interest of the bank in the Committee of Creditors meeting is also present. Mr. R. Suresh of M/s Indian Overseas Bank is directed to file in writing as to the reason for the Bank in objecting to the Resolution Plan as proposed by Resolution Applicant Mr. Rahul Jain. For this purpose three days time is granted.

Post the matter on 29th January 2017

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**(S. K. MOHAPATRA)
MEMBER (TECHNICAL)**

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**R. VARADHARAJAN
MEMBER (JUDICIAL)**